IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAL
O.A.NO. 1373/93.

Date of Order: 4-11-1993.

Between:

M.A. Shukoor

2. Danaiah.

Applicants.

and

- Regional Provident Fund Commissioner/ Additional Central Provident Fund Commissioner, A.P. Hyderabad.
- 2. The Central Provident Fund Commissioner,
 Mayur Bhavan, Cannought Circuit, New Delhi-4.

Respondents.

For the Applicants: Mr.N. Venkatrama Reddy, Advocate

For the Respondents: Mr. Vilas V. Afzal Purkar, SC for PF.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)
The Tribunal made the followingOrder:-

Admit. Post for final hearing on 16-12-1993 below admissions, for counter in the meanwhile.

If any promotion is going to be given in pursuance of the impugned seniority list dt. 15.9.1993, the same is subject to the result in this OA and it has to be mentioned in the orders of promotion to be issued.

Deputy Registrar(J)

To

- 1. The Regional Provident Fund Commissioner/Additional Central Provident Fund Commissioner, A.P., Hyderabad.
 - 2. The Central Provident Fund Commissioner, Mayur Bhavan, Cannought Circuit, New Delhi-4.
- One copy to Mr. N. venkatarama Reddy, Advocate, 1-9-314/4/1, vidyanagar, Hyd-44.
- 4. One copy to Mr. Vilas v. Afzal Purkar, SC for PF, CAT. Hyd.
- 5. One spare copy.

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